GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 78ANSWERED ON 2ND FEBRUARY, 2017

DRIVING LICENCE AND FITNESS CERTIFICATE FEE

78. DR. C. GOPALAKRISHNAN:

SHRI P. NAGARAJAN:

SHRI G. HARI:

SHRI R. GOPALAKRISHNAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has recently issued notification to all State Governments to levy upwardly revised fee for driving licence and fitness certificate;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the Government has received any representation from any travels association with regard to revision in the said fees;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government to expeditiously provide driving licence and fitness certificates?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) to (d) The Ministry of Road Transport and Highways had issued draft notification GSR 744(E) dated 28.07.2016 for revision of fee seeking comments/suggestions of stakeholders and public. No comments/suggestions were received within the stipulated time period. The final notification was issued vide GSR 1183(E) dated 29th December, 2016. Representations received with regard to the notifications are being considered.
- (e) Implementation of provisions of Motor Vehicles Act, 1988 (MV Act) and Central Motor Vehicles Rules, 1989 (CMVRs) comes under the purview of State Governments. Ministry has introduced online based citizen centric application VAHAN 4.0 and SARATHI 4.0 to ease out the processes. 85 Road Transport offices under VAHAN4.0 and 235 Road Transport offices under SARATHI 4.0 have been brought to the centralised platform.
